

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 20363 of 2024

(DR. GOVIND PRASAD MISHRA AND OTHERS Vs UNION OF INDIA AND OTHERS)

Dated : 23-10-2024

Shri Aditya Sanghi - Advocate for petitioners.

Shri Sanjdeep Shukla - Advocate for respondent No.1.

*Shri Janhavi Pandit - Additional Advocate General for respondent
No.4 to 6/State.*

Learned counsel for petitioners submits that petitioners are raising a public issue and have no personal interest in the matter. He submits that respondent No.7 has been impleaded by way of an example and has no personal grievance or interest, insofar as respondent No.7 is concerned.

Accordingly, issue notice in the first instance to respondents No.1 to 6.

Notice is accepted by learned counsel appearing for respondents who pray for time to file counter affidavit.

Let the same be filed within four weeks.

List after four weeks.

(SANJEEV SACHDEVA)
JUDGE

(VINAY SARAF)
JUDGE